

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL,
EASTERN ZONE BENCH: KOLKATA**

Original Application No. 176/2024/EZ

Giridhari Das.....Applicant.

-Vrs.-

State of Odisha and others . . . Respondents

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Cuttack.

Dt. 01 .2025.

Asan

Addl. Standing Counsel

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA.**

Original Application No. 176/2024/EZ

Giridhari Das.....Applicant.

-Vrs.-

State of Odisha and others . . . Respondents.

COUNTER AFFIDAVIT FILED BY RESPONDENT NO 4.

I, Chanchal Rana, aged about 36 years, S/O- Anil Kanta Rana, at present working as Collector & District Magistrate, Khordha, At/PO/Dist.- Khordha do hereby solemnly affirm and state as follows: -

1. That, I am working as above and have been arrayed as Respondent No.4 in the aforesaid Original Application. I have gone through the Original Application, relevant records and understood the contents thereof. I am well acquainted with the facts of the case and competent to swear this affidavit in my official capacity.
2. That the applicant has filed the aforesaid application alleging illegal extraction of laterite stone and morrum carrying out by one Madhusudan Palai, (Applicant in

Chanchal Rana



O.A. No. 05/2024/EZ), present Respondent No. 12, from the land bearing Plot Nos. 693, 692, 694, 686 and 686/891 of Mouza-Bariko under Tangi Tahasil of Khordha district causing huge loss to the public exchequer and irreparable loss to the environment and the surrounding forest areas.

3. That, the Hon'ble Tribunal has been pleased to pass an interim order vide order dated 04.09.2024 in Original Application No. 176/2023/EZ. The operative portion of the said order is extracted as under.

"12. All the Respondents shall file their counter-affidavits within four weeks

13. Considering the allegations made in the Original Application, we deem it appropriate to constitute a Committee comprising of the following members: -

- i) Senior Scientist, Odisha State Pollution Control Board;*
- ii) Collector and District Magistrate, Khordha or his representative not below the rank of Additional District I Magistrate (ADM); and*
- iii) Senior Officer of the Department of Mines and Geology, Bhubaneswar.*



Chandha kano

14. The Odisha State Pollution Control Board shall be the Nodal Body for all logistic purposes and shall file the Fact Finding Report on affidavit.

15. The Committee shall visit the site and submit its Report within three weeks”.

4. That, pursuant to the above direction of the Hon'ble Tribunal, the Committee comprising of the Additional District Magistrate, (Revenue), Khordha, representative of Collector, Khordha, Dr. Sohan Giri, Sr. Env. Scientist & Regional Officer, Odisha State Pollution Control Board, Bhubaneswar, Deputy Director of Mines, Khordha Circle, Khordha, Sub-Collector, Khordha and Tahasildar, Tangi was formed and the committee visited the site in question on 05.11.2024. The Applicant, Giridhari Das and the Respondent No. 12, Madhusudan Palai were also present during the joint inspection. The Committee has submitted Joint inquiry report on 16.11.2024.

The copy of Joint Inquiry Report dtd. 16.11.2024 is annexed herewith as **ANNEXURE-A/4**.



Chandhan kumar.

5. That the observation and conclusion of the preliminary joint enquiry report is as follows:

"1. On the day of inspection, it was found that the alleged plots where mining had been done earlier, rain water has been filled up for which the depth of the mining area couldn't be determined at present. It will require minimum two months for the water to dry up for measurement of depth and assess quantum of minor mineral excavated in the alleged plots.

- 2. Earlier Dy. Director of Mines, Khordha addressed to the Nodal Officer-cum- Regional Officer SPCB, Odisha, Bhubaneswar an action taken report on surrounding private plots around Bariko Laterite Stone Quarry in connection with NGT OA No. 176/2024 filed by Giridhari Das vrs. State of Odisha and others (vide letter no. 1559/Mines, Khordha dated 11.11.2024) in which it is observed that verification has also been done on Plot no. 693,692, 694, 686 and 686/891 and the quantity of excavation are 679 cum, 817.90 Cum, 3701.80 cum, 449.50 and 770.80 cum, respectively*



Charuchandana

(copy enclosed). However, at present fresh measurement is required to calculate the actual volume of minor mineral excavated over the alleged plots.

3. The committee suggested that Dy. Director of Mines, Khordha will issue notice to the land owners not to alter or cause any modification in the alleged plots until further orders and to keep close watch of the surrounding plots of Bariko laterite stone quarry to prevent further illegal mining activities.

The committee suggested that the Dy. Director of Mines, Khordha Circle, Khordha and Mining officer, Khordha will scientifically calculate the volume of minor mineral excavated illegally from the above Plot along with calculation of royalty, addl. Charges, penalty and environment compensation as per the existing order/guidelines within a period of two months to submit further compliance of Hon'ble NGT"

6. That in view of the above, the Dy. Director of Mines, Khordha Circle, Khordha and Mining Officer, Khordha has not calculated the volume of minor mineral



Chandrabhava

excavated at the site as the rain water is still filled up in the mining area. The final assessment report shall be submitted just after dried up the water-logged alleged plots of Bariko Mouza of Tangi Tahasil.

7. That, in reply to the averments made in Paragraph-1 of the Original Application, it is submitted that the present Applicant has been allotted Bariko Laterite Stone Quarry situated over Plot No.673 having area Ac.2.173 dec of Mouza-Bariko under Tangi Tahasil for mining operation. Lease Agreement in respect to the above quarry was made on 28.01.2021. It is also reported that EC for operation of above quarry was obtained in favour of Tahasildar, Tangi on 17.12.2020 which subsequently, was transferred in the name of the above said lessee on 02.06.2022. CTE was issued on 03.12.2022 and CTO was issued on 05.01.2023.

8. That, in reply to the averment made in Paragraph-2 to 5 of the Original Application, it is submitted that the applicant has filed this application alleging illegal extraction of laterite stone and morrum by the



Char chait hana

Respondent No. 12 from the land bearing Plot Nos. 693, 692, 694, 686 and 686/891 of Mouza-Bariko under Tangi Tahasil. As per the allegations made by the applicant, the Committee examined the records of the alleged land and inspected the site in question on 05.11.2024. The details of land particular of the alleged plots of Mouza-Bariko is as under:

Khata No	Plot No	Area in Acre	Kisam of the land	Name of the recorded tenant
213/18	693	0.460	Bajefasal-II	Binayak Palei, S/O-batakrushna Palei
48	692	0.885	Bajefasal-II	Kamali Palei, D/O-Nidhi Palei, Adeita Palei, Jaga Palei, Sambhari Palei, S/O-Budhi Palei, Jogi Palei, S/O-Nidhi Palei.
48	694	1.161	Bajefasal-II	Kamali Palei, D/O-Nidhi Palei, Adeita Palei, Jaga Palei, Sambhari Palei, S/O-Budhi Palei, Jogi Palei, S/O-Nidhi Palei.
149	686	0.324	Bajefasal-II	Bharat Palei, S/O-Giridhari Palei
213/125	686/891	0.323	Bajefasal-II	Kailash Palei, S/O-Chandramani Palei

During inspection, the Committee observed that the alleged plots where mining had been done earlier were filled with rain water. Hence, it could not be possible to measure the depth of the mining area at the time of



Sambari Palei

inspection. Therefore, as per the findings of the Committee, it may require two months more time for water to be dried up so that the measurement of depth and assessment of the quantum of illegal mining material excavated from the alleged plots can be measured by the Deputy Director of Mines, Khordha Circle, Khordha & Mining Officer, Khordha. Prior to this visit, the landowners of the alleged plots have been instructed by the Mining Officer, Khordha, to refrain from making any alterations to the excavated areas vide letter No.04/dt 01.01.2025. The Mining officer & competent authority, Khordha has also been directed to keep close watch over the surrounding plots to prevent any further illegal mining activity vide letter No. 18/ Mines, Khordha dt.05.01.2025. After dried up the alleged plots, as per Committee suggestion, the Deputy Director of Mines & Mining Officer, Khordha will scientifically calculate the volume of minor minerals excavated illegally from the above plots along with calculation of royalty, additional charges, penalty and environment compensation against the miscreants as per



Chuchal Lane

the existing orders/guidelines to submit further compliance before the Hon'ble NGT.

The copy of letter No.04/ Mines, Khordha dt 01.01.2025 and letter No. 18/ Mines, Khordha dt.05.01.2025 are annexed herewith as **ANNEXURE-B/4** and **ANNEXURE-C/4** respectively.

9. That, in reply to the averment made in Paragraph-6 of the Original Application, it is submitted that on the basis of the grievance petition filed by the present Applicant, the Mining Officer, Khordha had visited the alleged area where some recent quarries were found operated illegally around the Bariko Laterite Stone Quarry over the land bearing Khata No. 53, Plot No. 664, Khata No. 213/125, Plot No. 686/89, Khata No. 231 and Plot No. 669. The above fact has already been submitted to the Director of Minor Minerals, Odisha, Bhubaneswar by the Respondent No. 13 vide letter cited under Annexure-A/4 of the Original Application.

10. That, this deponent has no comments to offer in respect to the averments made from Paragraphs-Paragraph-7 to 15 of the Original Application.



Prancharan

11. That, the contents of the above paragraphs are true and correct to the best of my knowledge as derived from the official records and that nothing material has been concealed there from and the present deponent reserves the right to file further affidavit as and when required and directed by this Hon'ble Tribunal.

Identified by


Advocate


Deponent

COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

VERIFICATION

I, Chanchal Rana, aged about 36 years, S/O- Anil Kanta Rana, at present serving as Collector and District Magistrate, Khordha, do hereby solemnly affirm and verify the contents of paragraph nos. 1 to 11 of the affidavit are true to my knowledge and that I have not suppressed any material facts. I sign this verification at my office on ___ day of January, 2025.


VERIFICANT

COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

Certificate

Certified that Cartridge papers are not available.


Addl. Standing Counsel



AFFIDAVIT

NO-95 Dt-10-01-25

The above deponent being personally known to me appears before me on 10-01-2025 at 07.00 AM / PM and states on oath that the contents of the affidavit are true to the best of his knowledge based on official records.

Chanchal Kumar

Deponent
**COLLECTOR & DISTRICT MAGISTRATE
KHORDHA**

10-01-25
Executive Magistrate, Khordha

**Executive Magistrate
Khurda**



**REPORT OF COMMITTEE OF JOINT VERIFICATION ON DATED 05.11.2024 OF BARIKO
LATERITE STONE QUARRY IN OA NO. 176/2024 FILED BY GIRIDHARI DAS VRS. STATE
OF ODISHA & OTHERS.**

The Hon'ble NGT directed to constitute a committee & the committee shall visit the site & submit its report with regard to the allegation made in the original application within three weeks in the matter of O.A NO. 176/2024 filed by Giridhari Das vrs State of Odisha & others passed in order dated 04.09.2024.

The Hon'ble NGT directed to constitute a committee comprising of the following members.

- (i) Senior Scientist, Odisha State Pollution Control Board;
- (ii) Collector & District Magistrate, Khordha or his representative not below the rank of Additional District Magistrate (ADM); and
- (iii) Senior Officer of the Department of Mines and Geology, Bhubaneswar,

Accordingly the following members were nominated as members of the committee:

- (i) Sri Saphalya Mandita Pradhan, Additional District Magistrate (Revenue), Khordha
- (ii) Dr. Sohan Giri, Additional Chief Environmental Scientist & Regional Officer, State Pollution Control Board, Odisha, Bhubaneswar
- (iii) Sri Dillip Kumar Sahoo, Deputy Director of Mines, Khordha Circle, Khordha
- (iv) Sri Dipti Ranjan Sethi, Sub-Collector, Khordha
- (v) Ms Mitali Patra, Tahasildar, Tangi

ALLEGATIONS:

- (i) It has been alleged that the Respondent No. 12, one Madhu Sudan Palai is illegally extracting and mining Laterite Stone and Morrums in Bariko Mouza of Tangi Tahasil. It is alleged that the illegal extraction of Quarry has been going on in Bariko Mouza from Plot No. 693, 692, 694, 686 and 686/891 which is situated at Bariko Mouza, Tahasil/PS – Tangi, Dist: Khordha.

True copy attested



**COLLECTOR & DISTRICT MAGISTRATE
KHORDHA**



True copy attested

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plots

1. On the day of inspection it was found that the alleged plots where mining had been done earlier, rain water has been filled up for which the depth of the mining area cannot be determined at present. It will require minimum two months for the water to dry up for measurement of depth and assess quantum of minor mineral excavated in the alleged plots.

Madhu Sudan Palai were also present during the site visit.

The Joint Committee Members on dt. 05.11.2024 visited the alleged area along with Mining Officer, Khordha, Assistant Collector (Touzi), Khordha and R.S. R.I. Amin of Tangi Tahasil to assess the allegation made. The Petitioner Sri Giridhari Das and the Respondent No. 12 Sri

OBSERVATION & CONCLUSION:

(iii) The allegations are also that Respondent No. 12 is the Sarpanch of the village and is engaged in illegal mining of Laterite Stone and Morrum from the above mentioned Plots

Mouza	Khata No.	Plot No.	Area In (Acre)	Kissam	Name of the Record Tenant
Bariko	213/18	693	0.460	Bajefasal-II	Binayak Palai S/o- Batakushna Palai
Bariko	48	692	0.885	Bajefasal-II	Kamali Palai D/o-Nidhi Palai, Sambhari Palai S/o-Budhi Palai, Jogi Palai S/o- Nidhi Palai
Bariko	48	694	1.161	Bajefasal-II	Kamali Palai D/o-Nidhi Palai, Adaita Palai, Jaga Palai, Sambhari Palai S/o-Budhi Palai, Jogi Palai S/o- Nidhi Palai
Bariko	149	686	0.324	Bajefasal-II	Bharat Palai S/o- Giridhari Palai
Bariko	213/125	686/891	0.323	Bajefasal-II	Kailash Palai S/o-Chandramani Palai

(iii) The details of land particular of alleged plots as provided by Tahasildar, Tangi is given below

2. Earlier Dy. Director of Mines, Khordha addressed to the Nodal Officer- cum- Regional Officer SPCB, Odisha, Bhubaneswar an action taken report on surrounding private plots around Bariko Laterite Stone Quarry in connection with NGT OA No. 176/2024 filed by Giridhari Das vrs. State of Odisha and others (vide letter No. 1559 /Mines, Khordha/ dt. 11.11.2024) in which it is observed that verification has also been done on Plot No. 693, 692, 694, 686 and 686/891 and the quantity of excavation are 679 Cum, 817.90Cum, 3701.80 Cum , 449.50 Cum and 770.80 Cum, respectively (copy enclosed). However at present fresh measurement is required to calculate the actual volume of minor mineral excavated over the alleged plots.
3. The committee suggested that Dy. Director of Mines, Khordha will issue notice to the land owners not to alter or cause any modification in the alleged plots until further orders and to keep close watch of the surrounding plots of Bariko laterite stone quarry to prevent further illegal mining activities.

The Committee suggested that the Dy. Director of Mines, Khordha Circle, Khordha & Mining Officer, Khordha will scientifically calculate the volume of minor mineral excavated illegally from the above Plot along with calculation of royalty, addl. Charges, penalty and Environment compensation as per the existing orders/Guidelines within a period of two months to submit further compliance of Hon'ble NGT.

Ans
16/11/24

Additional Chief Environmental Scientist &
Regional Officer, State Pollution Control Board
Odisha, Bhubaneswar, Khordha

Additional District Magistrate (Revenue),
Khordha

h
16/11/24
Sub-Collector, Khordha

Ans
16/11/24
Dy. Director of Mines, Khordha,
Circle, Khordha

[Signature]
16.11.24
Tahasildar, Tangi

Tugade
16.11.24
Mining Officer, Khordha

[Signature]
16/11/24
Assistant Collector (Touzi), Khordha

True copy attested

[Signature]
COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

By-Email



**OFFICE OF THE DEPUTY DIRECTOR OF MINES
KHORDHA CIRCLE, KHORDHA
BDA Colony, Pallahat, Near New Bus Stand, District Khordha-752056
(E-Mail: ddgmines.khordha@gmail.com)**

Letter No. 1559...../Mines, Khordha. Date. 11.11.2024

From: D K Sahoo, Deputy Director Mines (I/c)
Khordha Mining Circle, Dist-Khordha

To

The Nodal Officer-cum-Regional Officer
SPC Board, Bhubaneswar

Sub: Hon'ble NGT OA No. 176/2024/EZ, Giridhari Das vs. State of Odisha &
others-reg

Ref No: Your letter No. 3584/dt 07.11.2024

Sir,

In inviting a reference to the subject cited above, I am enclosing herewith the action taken report over the private plots around Bariko Laterite Quarry, Tangi tahasil of Khordha district for favour of your kind information and necessary action.

This is for favour of your kind information and necessary action.

Encls: Action report.

Yours faithfully

MSJ
11.11.24

Deputy Director Of Mines (I/C),
Khordha Circle, Khordha

Memo No. 1560...../Mines. Khordha, Date...11.11.2024

Copy submitted to Collector and District Magistrate, District Khordha for favour of kind information and necessary action.

MSJ
11.11.24

Deputy Director Of Mines (I/C),
Khordha Circle, Khordha

Page 1 of 2

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**COLLECTOR & DISTRICT MAGISTRATE
KHORDHA**

**Land Schedule of Plots under Mouza-Bariko Arising out of NGT OA
No. 176/2024/EZ filed by Giridhari Das vs State of Odisha & Others**

Sl No.	Khata	Plot	Area in Ac.	Kissam	Recorded Tenant & Address Details
1	213/18	693	0.460	Baje fasala- 2	Binayak Palei, S/o-Batakrushna Palei, Caste- Khandayat, At- Ramachandrapur
2	48	692	0.885	Baje fasala- 2	Kamali Palei, D/o-Nidhi Palei, Adeit Palei, Jaga Palei, Sambhari Palei, S/o-Budhi Palei, Jogi Palei, S/o- Nidhi Palei, Caste-Oda Khandayat, At- Ramachandrapur
3	48	694	1.161	Baje fasala- 2	Kamali Palei, D/o-Nidhi Palei, Adeit Palei, Jaga Palei, Sambhari Palei, S/o-Budhi Palei, Jogi Palei, S/o- Nidhi Palei, Caste-Oda Khandayat, At- Ramachandrapur
4	149	686	0.324	Baje fasala- 2	Bharatha Palei, S/o-Giridhari Palei, Caste-Oda khandayat, At- Ramachandrapur
5	213/125	686/891	0.323	Baje fasala- 2	Kailash Palei, S/o-Chandramani Palei, Caste- Khandayat, At- Ramachandrapur

Memo no. 3734 Date. 16/11/24

Copy forwarded to ADM(Rev), Khordha for kind information & necessary action.

True copy attested


**COLLECTOR & DISTRICT MAGISTRATE
KHORDHA**


Tahasildar, Tangi

Tahasildar
Tangi

Memo No...1561...../Mines. Khordha, Date...11.11.2024

Copy submitted to Director of Mines and Geology, Odisha, Bhubaneswar/Director of Minor Minerals, Odisha, Bhubaneswar for favour of kind information and necessary action.


11.11.24

Deputy Director Of Mines (I/C),
Khordha Circle, Khordha

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**COLLECTOR & DISTRICT MAGISTRATE
KHORDHA**



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
KHORDHA CIRCLE, KHORDHA
BDA Colony, Near new Bus Stand, Khordha
E-mail-ID- mokhordha@gmail.com

Letter No. 1553 /Mines.Khordha/Dt. 08.11.2024

From Mining Officer(I/c), Khordha
To The Additional District Magistrate (Revenue), Khordha
Sub- Action taken report on surrounding private plots around Bariko Laterite Stone Quarry of NGT O.A No. 05/2024 filed by Madhusudan Palai vrs State of Odisha and others.
Ref: Letter No. 16861/Touzi, Dt. 04.11.2024/ O/o The Collector & DM, Khordha.
Sir,

With due respect, and with reference to the subject cited above, I would like to inform you that, after a detailed study and discussion with revenue officials, it has been confirmed that there are 12 private plots, instead of the previously reported 6 to 7 plots, showing signs of illegal excavation within 100 meters of the Bariko Laterite Stone Quarry lease boundary in Bariko Mouza under Tangi Tahasil. The details of the excavation on the surrounding plots are attached in the joint field verification report.

The Tahsildar of Tangi may be requested to provide land schedules and its tenant details of alleged plots to issue demand notices to all tenants of private plots and collect revenue for the illegal extraction of minor minerals.

This is for your kind appreciation and necessary action.

Yours faithfully

Encl.: - Joint Verification Report.

Mining Officer(I/c), Khordha

Memo No. 1554 / Mines khordha/Dt. 08.11.2024

Copy forwarded to the Tahasildar, Tangi for kind information and necessary action.

Mining Officer(I/c), Khordha

True copy attested

**COLLECTOR & DISTRICT MAGISTRATE
KHORDHA**

**JOINT FIELD VERIFICATION AND DETAIL SURVEY OF OUTSIDE PLOTS OF
BARIKO LATERITE STONE QUARRY UNDER TANGI TAHASIL.**

Sub- Report on O.A No. 05/2024 filed by Madhusudan Palai vs State of Odisha and others

The joint field verification and detailed drone survey of the surrounding plots within 100 meters from Bariko Laterite Stone Quarry lease boundary were conducted on 23.02.2024 in the presence of the Mining Officer, Khordha, the Tahasildar and revenue officials of Tangi Tahasil. The detailed drone survey of the aforementioned plots was completed by Zeotek Mining Solutions Pvt. Ltd.

The joint field verification confirmed that the Bariko Laterite Stone Quarry, bearing Khata No. 270 and Plot No. 673, covering an area of 2.173 acres in Mouza Bariko under Tangi, is mostly surrounded by private plots. According to the drone survey report, it was found that a total of 12 numbers of private plots within 100 meters from Bariko Laterite Quarry lease boundary show signs of illegal excavation, whereas two government plots, No. 678 and 691, adjacent to the Bariko Laterite Stone Quarry, have not been excavated to date. There is no recent sign of excavation activity within the alleged plots of Bariko Mouza under Tangi Tahasil. However, the detail of excavation over surrounding plots is enlisted in following the drone survey report.

Details of the excavation of surrounding private plots are given below: -


SL No.	Plot No.	Pit Name	Excavated pit surface area of Morrum/ Laterite (m^2) - [A]	Average depth of excavation in m- [B]	Volume of total extraction (m^3) = A × B
1	664	PIT-1	1035.4	3.0	3106.2
2	671	PIT-2	308.7	2.5	771.8
3	670	PIT-3	544.9	2.0	1089.8
4	667	PIT-4	634.0	1.5	951.0
		PIT-4(A)	611.0	2.5	1527.5
		PIT-4(B)	752.9	3.0	2258.7
		Sub-total			4737.2
5	686	PIT-5	179.8	2.5	449.5
6	689	PIT-6	98.4	0.6	59.0
		PIT-6A)	136.9	1.5	205.4
		Sub-total			817.9
7	690	PIT-7	2068.4	1.5	3102.6
8	694	PIT-8	1850.9	2.0	3701.8
9	692	PIT-9	920.4	0.7	644.3
		PIT-9(A)	297.5	0.7	208.3
		PIT-9(B)	138.7	0.5	69.4
		PIT-9(C)	118.0	0.7	82.6
		Sub-total			817.9

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**COLLECTOR & DISTRICT MAGISTRATE
KHORDHA**

10	739	PIT-10	211.8	2.5	529.5
		PIT-10(A)	360.5	0.8	288.4
		Sub-total			817.9
11	686/891	PIT-5(B)	296.0	2.0	592.0
		PIT-5(A)	89.4	2.0	178.8
		Sub-total			770.8
12	693	PIT-11	339.5	2.0	679.0

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ଶ୍ରୀମତୀ
ଆନୁ


Zinu Sh. Sathua
RQP/OD/064/2016
RQP, Zepet Mining Solutions Pvt. Ltd


23/02/2024
RI, Ramachandrapur Circle
Revenue Inspector
Ramachandrapur


23/02/24
RS, Tangi


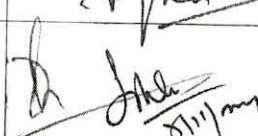
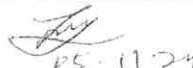

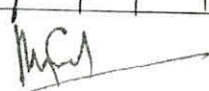

Jagadish
23.02.24
Mining Officer, Khordha


23/02/24
Tahasildar, Tangi

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COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

Name and Signature of the Committee Member and Other present near Bariko Laterite Stone Quarry at village Bariko, Tahasil/PS: Tangi, Khordha district on Dated 5.11.2024 (Tuesday) at 10.30 AM wrt. Hon'ble NGT OA No. 176/20024/EZ- Giridhari Das vs. State of Odisha & Others - reg.

Sl. No.	Name and Designation	Signature
1	Additional District Magistrate, Khurda	
2 3.	Sub-Collector, Khurda Regional Officer, CPCB, Odisha, BDO	 05/11/24
4	Mining officer, Khurda	 05.11.24
5.	Tahasildar, Tangi	 5/11/24
6 5-	Dy. Director of Mines, Khurda. Deputy Collector, Khurda.	
7	Asst. Collector, Khordha	 5.11.2024

1	Sri Giridhari Giri, Petitioner	Giridhari Das. 05/11/24
2.	Sri Madhu Sudan Palai, Respondent	madhu sudan palai 05/11/24

True copy attested


COLLECTOR & DISTRICT MAGISTRATE
KHORDHA.



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
KHORDHA CIRCLE, KHORDHA
BDA Colony, Near new Bus Stand, Khordha
 E-mail-ID- mokhordha@gmail.com

Letter No. 04 /Mines.Khordha/Dt. 01.01.2025

NOTICE

To

- 1- Binayak Palei, S/o- Batakrushna Palei, Tenants of Plot No. 693, Khata No. 213/18, Mouza- Bariko under Tangi Tahasil.
- 2- Kamali Palei D/o- Nidhi Palei, Adeita Palei, Jaga Palei, Sambhari Palei S/o- Budhi Palei, Jogi Palei S/o- Nidhi Palei, Tenants of Plots No.- 692, Khata No.- 48, Mouza- Bariko under Tangi Tahasil.
- 3- Kamali Palei D/o- Nidhi Palei, Adeita Palei, Jaga Palei, Sambhari Palei S/o- Budhi Palei, Jogi Palei S/o- Nidhi Palei, Tenants of Plots No.- 694, Khata No.- 48, Mouza- Bariko under Tangi Tahasil.
- 4- Bharat Palei S/o- Giridhari Palei, Tenants of Plots No.- 686, Khata No.- 149, Mouza- Bariko under Tangi Tahasil.
- 5- Kailash Palei S/o- Chandramani Palei, Tenants of Plot No.- 686/891, Khata No.- 213/125, Mouza – Bariko under Tangi Tahasil.

Sub: Notice regarding NGT case of Giridhari Das Vs State of Odisha.

Ref: Joint Verification Report on 05.11.2024 of Bariko Laterite Stone Quarry in OA No. 176/2024 filed by Giridhari Das vrs. State of Odisha & Others.

Sir,

With reference to the subject mentioned above, you are hereby informed that the specified revenue plots are currently under an NGT case. These plots have been subjected to illegal excavation and are now filled with water. Therefore, you are kindly instructed not to make any alterations to the said plots, including depositing materials or conducting any excavation within the alleged plots until further orders.

Yours faithfully

Jayant
01.01.25

Mining Officer(I/c), Khordha

True copy attested

COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

Memo no. 05 /Mines,Khordha/Dt. 01.01.2025

Copy forwarded to the Revenue Inspector, Ramachandrapur, Tangi Tahasil, with instructions to deliver the notice and obtain acknowledgment for their kind information and necessary action.

Jagan 01.01.25
Mining Officer(I/c), Khordha

Memo no. 06 /Mines,Khordha/Dt. 01.01.2025

Copy forwarded to the Tahasildar, Tangi for kind information and necessary action.

Jagan 01.01.25
Mining Officer(I/c), Khordha

Memo no. 07 /Mines,Khordha/Dt. 01.01.2025

Copy forwarded to the Deputy Director of Mines, Khordha Circle, Khordha for kind information and necessary action.

Jagan 01.01.25
Mining Officer(I/c), Khordha

Memo no. 08 /Mines,Khordha/Dt. 01.01.2025

Copy submitted to the Collector & District Magistrate, Khordha for kind information and necessary action.

Jagan 01.01.25
Mining Officer(I/c), Khordha

True copy attested

[Signature]
COLLECTOR & DISTRICT MAGISTRATE
KHORDHA

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Annexure-C/4

By-Email



**OFFICE OF THE DEPUTY DIRECTOR OF MINES
KHORDHA CIRCLE, KHORDHA
BDA Colony, Near New Bus Stand, District Khordha
(E-Mail: ddgmines.khordha@gmail.com)**

Letter No. 18 /Mines, Khordha.

Date...05.01.2025

From: Sri D K Sahoo, Deputy Director Mines (I/c)
Khordha Circle, Dist-Khordha

To

Sri Jagan Behera, Mining officer (I/C), Khordha

Sub: To keep close watch of the surrounding plots of Bariko Laterite Stone quarry in connection with OA No. 176/2024/EZ -reg

Ref No: Committee letter dated on dt.16.11.2024 of Collectorate Khordha

Sir,

In inviting a reference to the subject cited above, I am directed to inform you that in line with the suggestions made by the committee, you are directed to maintain close surveillance over the surrounding plots of the Bariko Laterite stone quarry. This is to prevent any further illegal mining activities in connection with OA No. 176/2024/EZ, filed by Giridhari Das vs. the State of Odisha & Others.

Yours faithfully

M. S. Sahoo
5.01.2025

Deputy Director of Mines (I/C),
Khordha Circle, Khordha

Memo No.....19...../Mines. Khordha,

Date...05.01.2025

Copy submitted to Collector and District Magistrate, District Khordha for kind information and necessary action.

M. S. Sahoo
5.01.2025

Deputy Director of Mines (I/C),
Khordha Circle, Khordha

True copy attested

**COLLECTOR & DISTRICT MAGISTRATE
KHORDHA**